

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 67/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Vicnivaas Agency

... Applicant

Versus

M/s. Food Corporation of India

... Respondent

Appearances : **Shri P. Sureshan, Advocate for the Applicant.**

None for the Respondent.

ORAL ORDER

7th April, 2010

None appears for the respondent. List the matter on **12th August, 2010.**

At this stage, learned counsel for the respondent, Shri Deepak Dewan, appeared and noted contents of the order.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 73/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

M/s. Shreeji Enterprises

... Applicant

Versus

M/s. Hindustan Lever Ltd. & Anr.

... Respondents

Appearances : **Shri A.P. Singh, Advocate for the Applicant.**

Dr. V.K. Aggarwal, Advocate for Respondent No. 1.

**Dr. S. Chandrasekharan, Representative of Respondent
No. 2.**

ORAL ORDER

7th April, 2010

List this matter on **30th April, 2010** along with connected matter.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 162/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG (I&R)]**

... Complainant

Versus

M/s. Private Sector Banks & Ors.

... Respondents

Appearances : **Shri V.K. Mehta, Advocate for the DG (I&R).**

Shri Sambit Swain, Advocate for Respondent No. 2.

**Shri Sumeet Lall with Shri Arjun Garg, Advocates
for Respondent No. 3.**

Ms. Nusrat Khan, Advocate for Respondent No. 4.

ORAL ORDER

7th April, 2010

Heard. Order is reserved.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 164/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG (I&R)]**

... Complainant

Versus

M/s. AIRTEL

... Respondent

Appearances :

Shri R.K. Vashishth, ADG for the DG (I&R).

Shri Dinesh Agnani, Advocate for the Respondent No. 1.

**Shri Yoginder Handoo with Shri Sumeet Bhatia, Advocates
for Respondent No. 2.**

**Shri R. Sudhinder with Ms. Prerna Amitabh, Advocates for
Respondent No. 5.**

Shri Aditya Narain, Advocate for Respondent No. 6.

ORAL ORDER

7th April, 2010

In view of the fact that the Telecom Regulatory Authority of India
(in short 'TRAI') can look into the allegations as made, these proceedings
are closed. Accordingly, Notice of Enquiry stands discharged.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 166/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG (I&R)]**

... Complainant

Versus

M/s. Bharti Airtel Limited

... Respondent

Appearances : **Shri R.K. Vashishth, ADG for the DG (I&R).**

Shri Aditya Narain, Advocate for the Respondent.

ORAL ORDER

7th April, 2010

Learned counsel, Shri Aditya Narain, states that he has instructions to appear on behalf of the respondent in this case. Requisite Vakalatnama shall be filed within two weeks. He undertakes to file the reply within four weeks.

List the matter on **12th August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 168/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

M/s. Neena Singh **... Complainant**

Versus

GATI Ltd. & Anr. **... Respondents**

Appearances : **The Complainant in person.**

Shri S.K. Jha, Advocate for the Respondents.

ORAL ORDER

7th April, 2010

In view of the order of stay passed by the Delhi High Court, the proceedings are adjourned to **12th August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 65/2007

UTPE 167/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Avinash Jain

... Complainant

Versus

M/s. Purearth Infrastructure Ltd.

... Respondent

Appearances : **None for the Parties.**

ORAL ORDER

7th April, 2010

None appears for the complainant. The petition is dismissed for non-prosecution.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 160/2007

C.A. 86/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Rangi International

... Complainant/Applicant

Versus

The Bank of India & Ors.

... Respondents

Appearances : **Shri Somesh Arora with Shri Neha Singh and Shri Robin Chaco, Advocates for the Complainant/Applicant.**

Shri Yaduvansh Bahadur, Representative of the Respondents.

ORAL ORDER

7th April, 2010

Copy of the petition be supplied to the other side. Reply, if any, be filed within four weeks.

List the matter on **12th August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

M.A. No. 5/2009

IN

C.A. 75/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Sushil Aggarwal

... Applicant

Versus

Meerut Development Authority

... Respondent

Appearances : **None for the Applicant.**

Ms. Reena Singh, Advocate for the Respondent.

ORAL ORDER

7th April, 2010

None appears for the applicant. From the record, we find that the amount deposited by the applicant has already been refunded on 24.02.2005. The only question is as to the rate of interest, if any, payable on the amount. An application has been filed (M.A. No. 5 of 2009) for allotment of alternative plot. Such a prayer is misconceived in view of the decision of the Supreme Court in the case of ***Ghaziabad Development Authority V/s. Ved Prakash Aggarwal reported in 2008 INDLAW SC 852.***

Considering the orders passed in several other cases, we direct that the rate of interest shall be payable @ 7.5% p.a. from the date of deposit

till the date of refund. The petition is accordingly disposed of. It is stated that the interest @ 4% has already been paid to the applicant. The balance amount shall be paid within a period of two months.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 170/2007

UTPE 172/2007

UTPE 173/2007

UTPE 174/2007

UTPE 175/2007

UTPE 150/2007

C.A. 72/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Mahesh Kumar	... Complainant in UTPE 170/2007
Anil Kumar	... Complainant in UTPE 172/2007
Indu Gogna	... Complainant in UTPE 173/200
Sunjay Garg	... Complainant in UTPE 174/2007
Sharmila Rastogy	... Complainant in UTPE 175/2007
Sanjeev Aggarwal	... Complainant in UTPE 150/2007 & Applicant in C.A. 72/2007

- Versus-

**M/s. Jaipuria Infrastructure Developers
(P) Ltd.**

... Respondent

Appearances : Shri Yatender Sharma, Advocate for the Complainants.

**Shri Anish Verma, Advocate for the Respondent in
UTPE 170/2007, UTPE 172/07, UTPE 173/07, UTPE
174/07 and UTPE 175/2007.**

**Ms. Neelima Tripathi, Advocate for the Respondent in
UTPE 150/2007 and C.A. 72/2007.**

ORAL ORDER
7th April, 2010

List these matters on **7th May, 2010** along with connected matters.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

M.A. No. 13/2009 IN
C.A. 65/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Durga Maheshwari & Anr. ... Applicants

Versus

Mallu Plantation & Resorts Ltd. & Ors. ... Respondents

Appearances : **The Representative of the Applicants.**

Shri N. Jayakumar, Advocate for the Respondents.

ORAL ORDER

7th April, 2010

The prayer for bringing on record the LRs of the applicant is allowed. Accordingly, M.A. No. 13/2009 is disposed of. The Vakalatnama filed by the respondent is on record. The matter shall be listed on **12th August, 2010**. The amended memo of parties shall be filed within a week.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 09/1997

C.A. 82/2003

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

M/s. Shiva Continental Pvt. Ltd.

... Complainant/Applicant

Versus

Uttar Pradesh Financial Corporation

... Respondent

Appearances : **None for the Complainant/Applicant.**

Shri W.A. Nomani, Advocate for the Respondent.

ORAL ORDER

7th April, 2010

At the request of the counsel for the respondent, the matter is
adjourned to **12th August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

Contempt Application 16/2006

IN

UTPE 18/1997

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Shri Vinod Khanna

... Applicant

Versus

**Haryana Urban Development
Authority, Gurgaon**

... Respondent/Contemner

Appearances : **None for the Applicant.**

**Shri Sanjay Singh, Advocate for the Respondent/
Contemner.**

ORAL ORDER

7th April, 2010

In view of the application filed by the applicant to withdraw the contempt application, the same is disposed of as withdrawn. Accordingly, contempt proceedings stand closed.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 01/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Ram Nivash Sharma **... Complainant**

Versus

**New Okhla Industrial Development
Authority (NOIDA)** **... Respondent**

Appearances : **Shri K.K. Mishra, Advocate for Shri Vinay Gupta,
Advocate for the Complainant.**

None for the Respondent.

ORAL ORDER

7th April, 2010

A prayer for adjournment is made by the counsel for the complainant. It appears that the copy of the order which was sent to the respondent authority by registered post has come back with a remark "D Locked". A copy of the earlier order be served '*Dasti*' by the complainant on the respondent authority.

The matter shall be listed on **12th August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 312/1997

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

**S.M. Management Consultant Service
(P) Ltd.**

... Applicant

Versus

Maruti Udyog Ltd. & Anr.

... Respondents

Appearances : **Shri C.M. Sharma, Advocate for the Applicant.**

Shri Aditya Narain, Advocate for the Respondents.

ORAL ORDER

7th April, 2010

List this matter along with C.A. 329/1997 on **10th August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 314/1997

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Pioneer Procter (I) Ltd.

... Applicant

Versus

Maruti Udyog Ltd. & Anr.

... Respondents

Appearances : **Shri C.M. Sharma, Advocate for the Applicant.**

Shri Aditya Narain, Advocate for the Respondents.

ORAL ORDER

7th April, 2010

List this matter along with C.A. 329/1997 on **10th August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 329/1997

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Shantanu Investment (I) Ltd. ... Applicant

Versus

Maruti Udyog Ltd. & Anr. ... Respondents

Appearances : **Shri C.M. Sharma, Advocate for the Applicant.**

Shri Aditya Narain, Advocate for the Respondents.

ORAL ORDER

7th April, 2010

It is stated that written synopsis of arguments shall be filed within a period of three weeks.

List the matter on **10th August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 302/1997

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

K.D. Wire & Wire Products **... Applicant**

Versus

M/s. Steel Authority of India Ltd. **... Respondent**

Appearances : **Shri K.S. Mahadevan, Advocate for the Applicant.**

Shri M.K. Sinha, Advocate for the Respondent.

ORAL ORDER

7th April, 2010

The legible copies of the documents shall be filed within three weeks.

List the matter on **10th August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 09/1998

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Darshan Singh **... Applicant**

Versus

H.P. Housing Board, Shimla **... Respondent**

Appearances : **None for the Parties.**

ORAL ORDER

7th April, 2010

None appears for the applicant. The Compensation Application is dismissed for non-prosecution.

[Dr. Arijit Pasayat]

Chairman

[Rahul Sarin]

Member

[Pravin Tripathi]

Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 23/2003

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Amit Securities Ltd. ... Complainant

Versus

Daimler Chrysler India (P) Ltd. & Anr. ... Respondents

Appearances : **Shri Dinesh Agnani, Advocate for the Complainant.**

Shri M.S. Pandit, Advocate for Respondent No. 1.

ORAL ORDER

7th April, 2010

Cross-examination of Shri Raghunandan B. Pendse, R.W.1 is over.
Respondent No. 2 shall file the affidavit of evidence and documents latest by
20th July, 2010. If that be done, admission/denial of the documents shall
take place on **29th July, 2010 at 2:00 P.M.** Thereafter the matter shall be
listed on **18th August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 23/2003

7th April, 2010

Statement of Shri Raghunandan B. Pendse, General Manager,
Legal Affairs & Company Secretary of Respondent No. 1
Company.

ON OATH :

I have seen the affidavit dated 26.08.2009 signed and sworn by me. The affidavit is exhibited as R.W. 1.

Cross-examination by Shri Dinesh Agnani, Advocate for the
Complainant :

The Technical Report and the Supplementary Technical Report dated 02.02.2005 and 22.01.2007 respectively were obtained by the German Company who are the principals of the respondent No. 1 company. The car which met with an accident was manufactured by the principal company. The brochure, a copy of which has been filed on 25.09.2006 by the complainant, relates to 'S' type of vehicles. The brochure which was earlier filed by the complainant related to 'E' type of vehicles. It is not disputed that the vehicle, which is the subject-matter of the consideration in these proceedings, was manufactured in 1996. As there is regular updation of the materials, it is not possible on my part presently to say as to

whether the brochure relating to 'S' type of vehicles is applicable to the vehicle in question. In terms of the brochure which has been filed on 25.09.2006, the ABS was first put into operation in 1978. The vehicle in question was fitted with ABS system. It is also a fact that the vehicle in question was fitted with Airbags. In the ABS system, there is protection for the driver and the vehicle when there is a frontal impact and the vehicle skids forward because of the frontal impact i.e. in a case where the vehicle starts skidding after the brakes are applied. Generally, Airbags will open in case of frontal impact accidents. The Airbags in the case of the vehicle in question did not open because there was no sufficient frontal impact as the vehicle went underside of a truck. I do not remember whether there is any mention in any of the brochures that ABS operates when there is a frontal impact. I do not know whether the customers are told about this aspect. I will verify this and if anything comes to my knowledge, I shall file the same within a period of four weeks. (The witness is granted four weeks' time for this purpose). Similar is the position as regards the Airbags. It is not a fact that the ABS did not function at the time of the purported accident, the technical report clearly shows that it did function. The Airbag in the instant case did not open because of the reasons stated by me earlier. It is not a fact that

belt-tensioner did not function at the time of the purported accident. I have not inspected the vehicle in question before or after the purported accident because it was not part of my duty but I was present at the time of inspection.

Cross-examination concluded.

R.O.A.C.
7th April, 2010

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 74/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

**Asphalt Carpet Construction Co.
Pvt. Ltd.**

... Applicant

Versus

M/s. Ashok Leyland Ltd. & Anr.

... Respondents

Appearances : **Shri L.K. Sinha, Advocate for the Applicant.**

None for the Respondents.

ORAL ORDER

7th April, 2010

The admission/denial of the applicant's documents shall be carried on **14th May, 2010 at 2:00 P.M.** and the matter shall be listed on **12th August, 2010.**

At this stage, learned counsel for the respondents, Ms. Surekha Raman, appeared and noted contents of the order.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

NEW DELHI

C.A. 87/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

M/s. Rainbow Colour Lab.

... Applicant

Versus

Ess Dee Nutek Infinitives Pvt. Ltd.

... Respondent

Appearances : **None for the Applicant.**

Shri R.D. Sharma, Advocate for the Respondent.

ORAL ORDER

7th April, 2010

Today the matter was fixed for further cross-examination of A.W. 1 i.e. Shri Pritam Chand Barnwal, who is not present. None is also appearing on behalf of the applicant. The evidence of the applicant is closed. The respondent's affidavit of evidence and documents, if any, shall be within four weeks. If it is done, the admission/denial shall take place on **21st May, 2010 at 2:00 P.M.** and thereafter the matter shall be listed on **12th August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 37/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Ahuja Sehgal

... Applicant

Versus

Mallu Plantation & Resorts Ltd. & Anr.

... Respondents

Appearances : **None for the Applicant.**

Shri N. Jayakumar, Advocate for the Respondents.

ORAL ORDER

7th April, 2010

None is present on behalf of the applicant. The admission/denial of the applicant's documents has not taken place. Therefore, the evidence of the A.W. is closed.

The respondents now shall file affidavits of evidence and documents, if any, within four weeks. If it is done, admission/denial of the respondents' documents shall take place on **25th May, 2010 at 2:00 P.M.** and thereafter the matter shall be listed on **12th August, 2010** for respondents' evidence.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 81/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Praveen Kumar Mehndiratta

... Applicant

Versus

**The Chief Administrator,
HUDA & Anr.**

... Respondents

Appearances : **The Applicant in person.**

**Shri G.S. Mani, Proxy for Shri B.S. Sharma,
Advocate for the Respondents.**

ORAL ORDER

7th April, 2010

It is stated that there is a change in the counsel for the respondent.

The requisite Vakalatnama shall be filed within two weeks. The matter shall be listed on **12th August, 2010** for cross-examination of the R.W. 1, Ms. Ashima Sangwan.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 94/1997

C.A. 140/1997

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Chandrama Agro ... **Complainant**

Versus

Yadu Construction ... **Respondent**

Appearances : **Shri D.S. Chauhan, Advocate for the Complainant.**

Shri A.P. Singh, Advocate for the Respondent.

ORAL ORDER

7th April, 2010

List this matter on **12th August, 2010** for arguments.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 128/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

France India Pharmaceuticals **... Complainant**

Versus

Vesh Pharmaceuticals Ltd. **... Respondent**

Appearances : **Shri Rohit K. Aggarwal, Advocate for the Complainant.**
Counsel for the Respondent.

ORAL ORDER

7th April, 2010

We have perused the affidavit filed setting out the terms of settlement. In view of what has been stated in Paragraphs 6, 7 and 8 of the affidavit of undertaking, nothing further survives to be done in these proceedings. The petition is accordingly disposed of. Consequently, Notice of Enquiry stands discharged.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 16/1997

In the matter of :

Shri Rattan Lal Khanna

... Complainant

Versus

M/s. Whirlpool of India Ltd.

... Respondent

Appearances : **None for the Parties.**

7th April, 2010

The record of this case is incomplete. The office is requested to complete the record and put up the matter on **13th August, 2010**.

[COURT MASTER]

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 34/1997

In the matter of :

Parbati Devi

... Complainant

Versus

**M/s. Swatantrata Land & Finance
Pvt. Ltd.**

... Respondent

Appearances : **None**

7th April, 2010

The record of this case is incomplete. The office is requested to complete the record and put up the matter on **13th August, 2010**.

[COURT MASTER]

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

I.A. No. /2009

UTPE 66/2007

In the matter of :

The D.G. (I&R)

... Complainant

Versus

M/s. Amway India Enterprises
Pvt. Ltd. & Ors.

... Respondents

Appearances : **Shri Rakesh Vashisth, ADG for the DG.**

**Shri Amit Kher and Shri N. Ganpathy, Advocates
for Respondent No. 1.**

Shri Rishi Maheshwari, Advocate for Respondent No. 2.

Shri Amit Batra, Advocate for Respondent No. 3.

Shri S.S. Pandit, Advocate for Respondent No. 4.

Shri M.K. Awasthi, Advocate for Respondent No. 6.

7th April, 2010

The record of this case is incomplete. The office is requested to complete the record and put up the matter on **13th August, 2010.**

[COURT MASTER]

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 169/2007

In the matter of :

The D.G. (I&R)

... Complainant

Versus

**M/s. Dwarkadas J. Sanghvi
College of Engineering**

... Respondent

Appearances : **Shri Rakehs Vashisht, ADG for the DG.**

None for the Respondent.

7th April, 2010

The record of this case is incomplete. The office is requested to complete the record and put up the matter on **13th August, 2010**.

[COURT MASTER]

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RUTPE C.A.

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

... Complainant

Versus

... Respondent

Appearances : **Shri**

ORAL ORDER
7th April, 2010

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member